



2026:AHC-LKO:42332

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**CRIMINAL MISC. BAIL APPLICATION No. - 4858 of 2026**

Radhika

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite  
Party(s)

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|-------------------------------|---|----------|
| Counsel for Applicant(s)      | : | Jaikaran |
| Counsel for Opposite Party(s) | : | G.A.     |

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**Court No. - 16**

**HON'BLE SHREE PRAKASH SINGH, J.**

Heard learned counsel for the applicant, learned A.G.A. for the State and perused the record.

The instant bail application has been filed on behalf of the applicant with the prayer to release her on bail during the trial in Case Crime No. 569 of 2025, under sections 318(4), 319(2), 336(3), 338, 340(2), 315, 61(2) of B.N.S. 2023, Police Station-Kotwali Nagar, District - Raebareli.

Contention of learned counsel for the applicant is that the applicant is innocent and has been falsely implicated in the instant matter due to ulterior motive. He submits that as many as 48 accused persons have been named in the first information report lodged by the Bank Manager, but the applicant is not named. He submits that the applicant is a woman of 45 years and she alongwith her husband are in jail. He submitted that the applicant was never involved in committing offence and it seems that someone has made her scapegoat by using her document in the Bank. He next submits that there is no previous criminal antecedent of the applicant and she is languishing in jail since 09.04.2026. He submits that the applicant undertakes that in case, she is granted bail, she will not misuse the liberty of the same and would cooperate in the trial proceedings.

Per contra, learned AGA appearing for the State has opposed the contentions aforesaid and submits that the applicant is not entitled for any relief.

Having heard learned counsels for the parties and after perusal of material placed on record, it transpires that as many as 48 accused persons have been

named in the first information report lodged by the Bank Manager, but the applicant is not named. The applicant is a woman of 45 years and she alongwith her husband are in jail. The applicant is languishing in jail since 09.04.2026 and there is no previous criminal antecedent of the applicant as has been explained in paragraph 19 of the bail application. The applicant has undertaken that if she is granted bail, she will not misuse the liberty of the same and would cooperate in the trial proceedings.

Considering the submissions of learned counsel of both sides, nature of accusation and severity of punishment in case of conviction, nature of supporting evidence, prima facie satisfaction of the Court in support of the charge, reformatory theory of punishment and considering larger mandate of the Article 21 of the Constitution of India and, without expressing any view on the merits of the case, I find it to be a fit case of bail.

Let the applicant-**Radhika** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

- (1) The applicant shall not tamper with the prosecution evidence by intimidating/ pressurizing the witnesses, or otherwise during the investigation or trial;
- (2) The applicant shall file an undertaking to the effect that she shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court. She shall remain present before the trial court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the trial court may proceed against him under Section 229-A of the Indian Penal Code;
- (3) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 313 Cr.P.C.; and
- (4) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C. is issued and the applicant fails to appear before the court on the date fixed in such proclamation, the trial court shall initiate proceedings against him, in accordance with law under Section 174-A of the Indian Penal Code.

The identity, status and residential proof of sureties will be verified by the court concerned and in case of breach of any of the above conditions, the court below shall be at liberty to cancel the bail and send the applicant to prison.

It is clarified that the observations made in this order are strictly confined to the disposal of this bail application and must not be construed to have any reflection on the merits of the case.

**June 30, 2026**

Mayank

**(Shree Prakash Singh,J.)**